

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the 18th Day of August, 2021)

Hon'ble Mr. Tarun Shridhar, Member (A)
Hon'ble Ms. Pratima K Gupta, Member (J)

Contempt Application No.330/00078/2019

(Arising out of Original Application No.330/1060/2018)

Hari Mohan S/o Sri Sunder Lal, (Ex-Track Man), Resident of House No.469B, New Model Railway Colony, Izzat Nagar, District Bareilly.

..... **Applicant**

By Advocate: **Shri Vinod Kumar**

Versus

1. Sri Dinesh Kumar Singh, Divisional Railway Manager, North Eastern Railway, Izzat Nagar, Bareilly.
2. Shri Arvind Sharma, Senior Divisional Finance Manager, North Eastern Railway Izzat Nagar, Bareilly.
3. Ashish Mishra, Branch Manager Allahabad Bank, Nagariya Parakshit Air Force Gate, Izzat Nagar, Bareilly.

..... **Respondents**

By Advocate: **Shri Atul Kumar Shahi**

O R D E R

Delivered by Hon'ble Mr. Tarun Shridhar, Member (A)

We have joined this Division Bench online through virtual conferencing.

2. Shri Vinod Kumar, learned counsel for the petitioner and Shri Atul Kumar Shahi, learned counsel for the respondents are present.
3. At the outset, learned counsel for the respondents submits that compliance in letter and spirit of the order passed by this

Tribunal dated 26.02.2019 in OA No.1060 of 2018 has been made and not only has the recovery pursuant to the order stayed but the amount already recovered has also been refunded to the applicant.

4. Learned counsel for the applicant confirms this position but submits that while the respondents/Railways have refunded the recovered amount, there is some amount which still is to be refunded and onus for that lies upon the concerned Bank i.e. respondent No.3.

5. In view of the categorical statement made by learned counsel for the parties, the instant contempt petition is dropped. However, a direction is issued to the respondent No.3 i.e." Bank Manager, Allahabad, Branch Nagariya Parikshit, District – Bareilly" to reconcile the amount as the applicant claims that the amount of Rs.14220/- due to him is yet to be paid, within four weeks from the date of receipt of certified copy of this order.

6. In view of the above, the contempt petition is dropped. Notices issued to the respondents are discharged. If the applicant is still aggrieved, he has at liberty to approach the appropriate forum for redressal. All the pending MAs are also disposed off.

Hon'ble Ms. Pratima K. Gupta, Member (J) has given her consent to the order during virtual hearing.

(Ms Pratima K Gupta)
Member-J

(Tarun Shridhar)
Member-A

Madhu